

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 10436/2019

(Arising out of impugned final judgment and order dated 18-01-2018 in JA No. 5448/2007 passed by the High Court Of Judicature At Allahabad)

PANNALAL

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 03-02-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DEEPAK GUPTA
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s)

Mrs. S. Usha Reddy, AOR
Mr. Karri Venkata Reddy, Adv.

For Respondent(s)

Mr. Abhishek Kr. Singh, Adv.
Mr. Ajay Vikram Singh, AOR
Ms. Priyanka Singh, Adv.
Mr. Y.P. Singh, Adv.
Mr. Chandra Shekhar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

To look into the aspect as to whether the bail should be granted to the appellant or not, list on 6.3.2020.

However, it is made clear that the State must file its reply before the said date failing which the matter shall be decided in accordance with law.

(SUMAN WADHWA)
AR CUM PS

(PRADEEP KUMAR)
BRANCH OFFICER